

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00156/2019

Wednesday this the 5th day of August, 2020

C O R A M :

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

Geethu P.G
W/o.Saji.T.R, aged 31 years
Thekkemepully House
P.O Perincherry, GDSMP
Poothole, Thrissur Postal Division
Department of Posts
Thrissur ...Applicant

(By Advocate Mr.V.Sajith Kumar)

v e r s u s

1. Union of India, represented by Secretary
to Government, Department of Posts
Ministry of Communications
Government of India,
New Delhi – 110 001
2. The Chief Postmaster General
Kerala Circle, Trivandrum – 695 033
3. The Superintendent of Post Offices
Thrissur Postal Division
Thrissur – 680 001
4. The Post Master General
Central Region, Ernakulam – 682 020Respondents

(By Advocate : Mr.L.K.Rajagopal,ACGSC)

This application having been heard through video conference on 5th August 2020, this Tribunal on the same day delivered the following :

O R D E R (O R A L)

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER

Applicant entered into the service as GDSMP with effect from 21.7.2008 at Poothole Post Office. Applicant is aggrieved by the delay on the part of the respondents in considering her claim for transfer to the post of GDS MP, Avinissery Post Office which is lying vacant with effect from 20.2.2018. In case of a transfer as sought for, the distance would be less than 1 Km and applicant would be in a position to avail the facility for running the Branch Post Office in accordance with rules. Hence, she approached this Tribunal praying for the following reliefs:

"(i) To quash Annexure A4

(ii) To declare that the respondents are bound to consider the claim of the applicant for transfer in Annexure A1 in terms of Annexure A3 instructions and that she is entitled for a transfer in view of the recommendation made by the 3rd respondent.

(iii) To direct the 2nd respondent to consider the claim for transfer in Annexure A1 in the light of Annexure A3 instructions which were in force as on the relevant time and to grant her a transfer as requested in Annexure A1.

(iv) Grant such other reliefs as may be prayed for and as the Court may deem fit to grant, and

(iv) Grant the cost of this Original Application."

2. We have heard the applicant's counsel. It is submitted that the applicant has already submitted Annexure A6 representation dated 23.7.2020 for transfer and she will be satisfied if her representation is considered in the light of Annexure A-5 guidelines issued by the Department. Counsel for the respondents has no objection for the same.

3. In view of the limited submission, we hereby direct the Competent Authority to consider Annexure A-6 representation in the light of Annexure A-5 guidelines and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. The O.A is disposed of as above. No costs.

(K.V.EAPEN)
ADMINISTRATIVE MEMBER

(P.MADHAVAN)
JUDICIAL MEMBER

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List of Annexures

Annexure A1 – A true copy of the representation dated 28.3.2018 submitted by the applicant to the 2nd respondent along with English translation

Annexure A2 - A true copy of the marriage certificate dated 14.6.2010 issued by the Registrar of Marriage

Annexure A3 - A true copy of the transfer guidelines issued as per the DG's letter No.19-10/2004-GDS dated 17.7.2006.

Annexure A4 - A true copy of the order No.17-31/2016-GDS dated 4.1.2019 issued by the Ministry of Communication

Annexure A5 - A true copy of the order No.17-31/2016-GDS dated 22.1.2020 issued by the 1st respondent

Annexure A6 - A true copy of the representation dated 23.7.2020 submitted by the applicant to 4th respondent

Annexure R1 - True copy of Postal Directorate letter No.17-31/2016-GDS dated 15.4.2019.

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